RATIFIED MINUTES OF MEETING No.14/17 OF NORMS COMMITTEE-I (DES-I SECTION) SCHEDULED TO BE HELD ON 11.10.2016 BUT ACTUALLY HELD ON 13.10.2016

Please

(i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.

(ii) It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I or to Shri Haradhan Das, FTDO, DES-I Section. Their email addresses are: darshan.singh@nic.in & haradhan.das@nic.in/nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 14/17 of the Norms Committee (NC-I) for the licensing year 2016-2017 scheduled to be held on 11.10.2016 but actually held on 13.10.2016 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015–2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh K.K. Tiwari I.A	476	23062622	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

I - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

1	**Case No.:23/11/80-ALC2/2016**	Party Name: DAYCO VIKAS ENGINE SYSTEMS PVT. LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00296/AM17/	RLA File :05/23/040/00182/AM11/	Lic.No/Date:0510275970 28.10.2010	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 24.08.2016 for comments. Case is deferred to 22.11.2016.			

2	**Case No.:22/21/80-ALC2/2013**	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Rejected**
	HQ File :01/80/050/00418/AM14/	RLA File :05/23/040/00343/AM14/	Lic.No/Date:0510372329 29.11.2013	
	Decision: The Committee noted that the firm has neither replied to the final reminder sent to them on 14.09.2016 through email nor furnished essentiality certificate from Directorate General of			

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	Hydrocarbons, Ministry of Petroleum and Natural Gas and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.

3	**Case No.:3/7/80-ALC2/2014**	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Rejected**
	HQ File :01/80/050/00140/AM15/	RLA File :05/23/040/00458/AM14/	Lic.No/Date:0510386490 13.05.2014	
	Decision: The Committee noted that the firm has neither replied to the final reminder sent to them on 14.09.2016 through email nor furnished essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

4	**Case No.:37/19/80-ALC2/2014**	Party Name: KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00471/AM15/	RLA File :03/94/040/00449/AM15/	Lic.No/Date:0310788243 21.08.2014	Defer Date:22.11.2016
	Decision: Shri Mustaq Multani, Director from the firm appeared before the Committee for 'Personal Hearing'. He explained about details of export and import items before the Committee. He was advised by the Committee to submit post hearing submissions for further examination. NC decided to send final reminder to the firm to submit post hearing submissions immediately failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 22.11.2016.			

5	**Case No.:6/22/80-ALC2/2014**	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00487/AM15/	RLA File :07/24/040/00209/AM15/	Lic.No/Date:0710106693 18.09.2014	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's additional information dated 28.02.2016 has been sent to MSME on 10.05.2016 for comments. Case is deferred to 22.11.2016.			

6	**Case No.:28/19/80-ALC2/2014**	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00462/AM15/	RLA File :05/24/040/00277/AM15/	Lic.No/Date:0510391512 09.10.2014	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's reply dated 09.03.2016 has been sent to DHI on 10.03.2016 for examination and comments. Case is deferred to 22.11.2016.			

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7	**Case No.:9/19/80-ALC2/2014**	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:14/80-ALC2/2016 11.10.2016	Status: Approved
	HQ File :01/80/050/00443/AM15/	RLA File :05/23/040/00299/AM15/	Lic.No/Date:0510391611 16.10.2014	
	Decision: The Committee decided to ratify the norms based upon sub-committee reports as per recommendation of DHI as the firm has submitted Essentiality Certificate from Directorate General of Hydrocarbons vide letter No. BOTIL/5348/0510391611/CS dated 30.09.2016(copy of the report to be sent to RA and the firm). RA may take further necessary action accordingly.			

8	**Case No.:10/22/80-ALC2/2014**	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00491/AM15/	RLA File :05/24/040/00340/AM15/	Lic.No/Date:0510391866 05.11.2014	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's reply dated 13.01.2016 has been sent to C&PC on 29.01.2016 for examination and comments. Case is deferred to 22.11.2016.			

9	**Case No.:11/25/80-ALC2/2014**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00611/AM15/	RLA File :07/24/040/00263/AM15/	Lic.No/Date:0710106920 10.11.2014	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's reply dated 13.01.2016 has been sent to MSME on 21.01.2016 for examination and comments. Case is deferred to 22.11.2016.			

10	**Case No.:15/22/80-ALC2/2014**	Party Name: VITROMED HEALTHCARE	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00496/AM15/	RLA File :05/24/040/00371/AM15/	Lic.No/Date:0510392133 25.11.2014	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed by reminder dated 30.03.2015; 25.06.2015; DO letter from Chairman to JS, C&PC on 23.07.2015 and 29.12.2015 for comments. Case is deferred to 22.11.2016.			

11	**Case No.:16/22/80-ALC2/2014**	Party Name: VITROMED HEALTHCARE	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00497/AM15/	RLA File :05/24/040/00370/AM15/	Lic.No/Date:0510392132 25.11.2014	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015			

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	followed by reminder dated 30.03.2015; 25.06.2015; DO letter from Chairman to JS, C&PC on 23.07.2015 and 29.12.2015 for comments. Case is deferred to 22.11.2016.			
12	**Case No.:19/22/80-ALC2/2014**	Party Name: VITROMED HEALTHCARE	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00500/AM15/	RLA File :05/24/040/00387/AM15/	Lic.No/Date:0510392134 25.11.2014	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed by reminder dated 30.03.2015; 25.06.2015; DO letter from Chairman to JS, C&PC on 23.07.2015 and 29.12.2015 for comments. Case is deferred to 22.11.2016.			
13	**Case No.:23/22/80-ALC2/2014**	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00504/AM15/	RLA File :05/24/040/00382/AM15/	Lic.No/Date:0510392129 25.11.2014	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's reply dated 30.07.2015 has been sent to C&PC on 06.08.2015 and additional reply dated 30.09.2015 also sent to C&PC on 09.10.2015 followed by reminder on 11.01.2016 for comments. Case is deferred 22.11. 2016.			
14	**Case No.:56/2/80-ALC2/2016**	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00059/AM17/	RLA File :08/24/040/00465/AM15/	Lic.No/Date:0810134835 17.03.2015	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. Case is deferred to 22.11.2016.			
15	**Case No.:61/2/80-ALC2/2016**	Party Name: POLMOR STEEL PVT LTD	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00064/AM17/	RLA File :09/24/040/00029/AM16/	Lic.No/Date:0910061907 21.04.2015	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. Case is deferred to 22.11.2016.			
16	**Case No.:53/2/80-ALC2/2016**	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00056/AM17/	RLA File :03/94/040/00060/AM16/	Lic.No/Date:0310795652 30.04.2015	Defer Date:22.11.2016
	Decision: The Committee noted that DHI representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 1, 4 & 11 of Standard Deficiency Format (Export Product wise)". Case is deferred to 22.11.2016.			

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17	**Case No.:21/14/80-ALC2/2016**	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00371/AM17/	RLA File :08/24/040/00060/AM16/	Lic.No/Date:0810135377 27.05.2015	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 04.10.2016 for comments. Case is deferred to 22.11.2016.			

18	**Case No.:78/6/83-ALC1/2015**	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:0510394421 03.06.2015	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. Case is deferred to 22.11.2016.			

19	**Case No.:2/22/80-ALC2/2015**	Party Name: PUSH-UP THREAD DIES PVT.LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Closed**
	HQ File :01/80/050/00412/AM16/	RLA File :33/21/040/00008/AM16/	Lic.No/Date:3310030208 22.06.2015	
	Decision: The Committee noted that RA vide email dated 14.09.2016 has informed that the above mentioned AA has been issued under SION C-913 and decided to close the case. RA may take further necessary action accordingly.			

20	**Case No.:12/13/80-ALC2/2015**	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00262/AM16/	RLA File :05/24/040/00164/AM16/	Lic.No/Date:0510394802 03.07.2015	Defer Date:22.11.2016
	Decision The Committee noted that the firm's application dated 15.01.2016 has been sent to MSME (Chemical) on 26.04.2016 for comments. Case is deferred to 22.11.2016.			

21	**Case No.:3/10/80-ALC2/2015**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00200/AM16/	RLA File :07/24/040/00119/AM16/	Lic.No/Date:0710108470 06.07.2015	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's reply dated 09.01.2016 has been sent to MSME for examination and comments on 14.01.2016. Case is deferred to 22.11.2016.			

22	**Case No.:31/13/80-ALC2/2015**	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00281/AM16/	RLA File :06/24/040/00016/AM16/	Lic.No/Date:0610038194 17.07.2015	Defer Date:22.11.2016

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	Decision: The Committee noted that the firm's reply dated 15.09.2016 sent to MSME (Chemical) on 30.09.2016 for comments. Case is deferred to 22.11.2016.			
23	**Case No.:15/13/80-ALC2/2015**	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00265/AM16/	RLA File :05/24/040/00199/AM16/	Lic.No/Date:0510395057 23.07.2015	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's additional reply dated 03.12.2015 has been sent to C&PC on 28.12.2015 and firm's request dated 18.07.2016 for repeat bases also sent to C&PC on 10.08.2016 for examination and comments. Case is deferred to 22.11.2016.			
24	**Case No.:60/2/80-ALC2/2016**	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00063/AM17/	RLA File :05/24/040/00196/AM16/	Lic.No/Date:0510395077 24.07.2015	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's request dated 18.07.2016 for repeat bases also sent to C&PC on 10.08.2016 for examination and comments. Case is deferred to 22.11.2016.			
25	**Case No.:83/2/80-ALC2/2016**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00086/AM17/	RLA File :07/24/040/00168/AM16/	Lic.No/Date:0710108626 19.08.2015	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 26.04.2016 for comments. Case is deferred to 22.11.2016.			
26	**Case No.:1/16/80-ALC2/2015**	Party Name: GARDNER AEROSPACE PRANITA PRIVATE LIMITED,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00286/AM16/	RLA File :07/24/040/00176/AM16/	Lic.No/Date:0710108718 11.09.2015	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's reply dated nil has been sent to MSME on 22.02.2016 for examination and comments. Case is deferred 22.11.2016.			
27	**Case No.:57/2/80-ALC2/2016**	Party Name: POLY MEDICURE LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00060/AM17/	RLA File :05/24/040/00297/AM16/	Lic.No/Date:0510395736 24.09.2015	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 26.04.2016 for comments. Case is deferred to 22.11.2016.			
28	**Case No.:22/14/80-ALC2/2016**	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**

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	HQ File :01/80/050/00372/AM17/	RLA File :08/24/040/00146/AM16/	Lic.No/Date:0810136211 07.10.2015	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 04.10.2016 for comments. Case is deferred to 22.11.2016.			

29	**Case No.:1/2/80-ALC2/2016**	Party Name: WIRTGEN INDIA PRIVATE LIMITED,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Rejected**
	HQ File :01/80/050/00004/AM17/	RLA File :31/82/040/00132/AM16/	Lic.No/Date:3110065701 08.10.2015	
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME vide UO Note No.TL-13024/104/2016-MMM&A dated 06.07.2016) letter sent to them on 04.08.2016 and **final reminder on 16.09.2016 and decided** to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

30	**Case No.:79/2/80-ALC2/2016**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00082/AM17/	RLA File :07/24/040/00197/AM16/	Lic.No/Date:0710108868 12.10.2015	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. Case is deferred to 22.11.2016.			

31	**Case No.:80/2/80-ALC2/2016**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00083/AM17/	RLA File :07/24/040/00199/AM16/	Lic.No/Date:0710108867 12.10.2015	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. Case is deferred to 22.11.2016.			

32	**Case No.:3/16/80-ALC2/2015**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00288/AM16/	RLA File :09/24/040/00399/AM16/	Lic.No/Date:0910062717 13.10.2015	Defer Date:22.11.2016
	Decision: The Committee noted that DHI vide UO No. 3 (55)/16-TSW (B) dated 19.09.2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply (copy to be sent to the firm). Case is deferred to 22.11.2016.			

33	**Case No.:4/16/80-ALC2/2015**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00289/AM16/	RLA File :09/24/040/00398/AM16/	Lic.No/Date:0910062718 13.10.2015	Defer Date:22.11.2016

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	Decision: The Committee noted that DHI vide UO No. 3 (55)/16-TSW (B) dated 19.09.2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply (copy to be sent to the firm). Case is deferred to 22.11.2016.			

34	**Case No.:5/16/80-ALC2/2015**	Party Name :AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00290/AM16/	RLA File :09/24/040/00400/AM16/	Lic.No/Date:0910062719 13.10.2015	Defer Date:22.11.2016
	Decision: The Committee noted that DHI vide UO No. 3 (55)/16-TSW (B) dated 19.09.2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply (copy to be sent to the firm). Case is deferred to 22.11.2016.			

35	**Case No.:25/2/80-ALC2/2016**	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00028/AM17/	RLA File :32/21/040/00079/AM16/	Lic.No/Date:3210077724 19.10.2015	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to DEIT on 26.04.2016 for comments. Case is deferred to 22.11.2016.			

36	**Case No.:17/16/80-ALC2/2015**	Party Name: POLY MEDICURE LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00302/AM16/	RLA File :05/24/040/00305/AM16/	Lic.No/Date:0510396006 21.10.2015	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for comments. Case is deferred to 22.11.2016.			

37	**Case No.:19/16/80-ALC2/2015**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00304/AM16/	RLA File :09/24/040/00430/AM16/	Lic.No/Date:0910062807 30.10.2015	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's reply dated 22.09.2016 has been sent to DHI on 23.09.2016 for comments. Case is deferred to 22.11.2016.			

38	**Case No.:4/2/80-ALC2/2016**	Party Name: THERMAX LTD.,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00007/AM17/	RLA File :31/83/040/00106/AM16/	Lic.No/Date:3110065746 02.11.2015	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for comments. Case is deferred to 22.11.2016.			

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39	**Case No.:81/2/80-ALC2/2016**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00084/AM17/	RLA File :07/24/040/00252/AM16/	Lic.No/Date:0710109012 05.11.2015	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. Case is deferred to 22.11.2016.			

40	**Case No.:27/2/80-ALC2/2016**	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00030/AM17/	RLA File :03/94/040/00442/AM16/	Lic.No/Date:0310800127 06.11.2015	Defer Date:22.11.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP vide ID Note No.12/173/2016-TSW dated 30.08.2016) letter sent to the firm on 14.09.2016 and decided to send **final reminder** to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest for EODC. Case is deferred to 22.11.2016.			

41	**Case No.:2/2/80-ALC2/2016**	Party Name: OPTIMA WIRES PVT LTD	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00005/AM17/	RLA File :34/24/040/00208/AM16/	Lic.No/Date:3410041684 19.11.2015	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 29.08.2016 for comments. Case is deferred to 22.11.2016.			

42	**Case No.:14/25/80-ALC2/2015**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00454/AM16/	RLA File :03/95/040/00567/AM16/	Lic.No/Date:0310800343 20.11.2015	Defer Date:22.11.2016
	Decision: The Committee noted that DHI representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl.No.4 and 11 of Standard Deficiency Format". Case is deferred to 22.11.2016.			

43	**Case No.:5/2/80-ALC2/2016**	Party Name: BARODA EQUIPMENT AND VESSELS PVT LTD	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Approved**
	HQ File :01/80/050/00008/AM17/	RLA File :34/24/040/00217/AM16/	Lic.No/Date:3410041694 26.11.2015	
	Decision: The Committee decided to ratify the norms based upon written recommendation of DIPP vide ID No. 12/85/2016-TSW/43 dated 13.10.2016 as under:- 1. Net Empty weight of export product may be specified as 55.853 MT.			

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2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 10.
3. Quantity of import item at Sl. No. 1 may be allowed as 9750 Kgs.(433.2 Meters) on net to net basis as claimed by the firm.
4. Quantity of import item at Sl. No. 2 may be allowed as 610 Kgs.(8.5 Meters) on net to net basis as claimed by the firm.
5. Quantity of import item at Sl. No. 3 may be allowed inclusive of 0.68 % wastage as claimed by the firm.
6. Quantity of import item at Sl. No. 4 may be allowed inclusive of 0.84 % wastage as claimed by the firm.
7. Quantity of import item at Sl. No. 5 may be allowed inclusive of 0.61 % wastage as claimed by the firm.
8. Quantity of import item at Sl. No. 6 may be allowed inclusive of 0.59 % wastage as claimed by the firm.
9. Quantity of import item at Sl. No. 7 may be allowed inclusive of 0.50 % wastage as claimed by the firm.
10. Quantity of import item at Sl. No. 8 may be allowed inclusive of 0.78 % wastage as claimed by the firm.
11. Quantity of import item at Sl. No. 9 may be allowed inclusive of 0.59 % wastage as claimed by the firm.
12. Quantity of import item at Sl. No. 10 may be allowed inclusive of 0.05 % wastage as claimed by the firm.
13. Import item at Sl. No. 11 may be deleted as not required by the firm.
14. Quantity of import item at Sl. No. 12 may be allowed as 6 Nos. (65.682 Kgs.) on net to net basis with accountability clause.

RA may take further necessary action accordingly.

44	**Case No.:22/2/80-ALC2/2016**	Party Name: DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00025/AM17/	RLA File :05/23/040/00352/AM16/	Lic.No/Date:0510396448 27.11.2015	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.08.2016 for comments. Case is deferred to 22.11.2016.			

45	**Case No.:26/2/80-ALC2/2016**	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Approved**
	HQ File :01/80/050/00029/AM17/	RLA File :05/23/040/00355/AM16/	Lic.No/Date:0510396449 27.11.2015	
	Decision: The Committee decided to ratify the norms based upon sub-committee reports as per recommendation of DHI as the firm has informed vide letter No. BOTIL/5348/0510396449/CS dated 30.09.2016 that the supply of goods is to Kuwait under physical export category (copy of the report to be sent to RA and the firm). RA may take further necessary action accordingly.			

46	**Case No.:11/25/80-ALC2/2015**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2016	**Status: Deferred**

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			11.10.2016	
	HQ File :01/80/050/00451/AM16/	RLA File :03/95/040/00621/AM16/	Lic.No/Date:0310800533 01.12.2015	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to DRDO on 22.03.2016 for examination and comments. Case is deferred to 22.11.2016.			

47	**Case No.:15/2/80-ALC2/2016**	Party Name: DEEPEEKA EXPORTS PVT. LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Rejected**
	HQ File :01/80/050/00018/AM17/	RLA File :05/23/040/00371/AM16/	Lic.No/Date:0510396524 04.12.2015	
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME vide UO Note No.TL-13024/99//2016-MMM&A dated 06.07.2016) letter sent to them on 04.08.2016 and **final reminder on 16.09.2016 and decided to reject** the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

48	**Case No.:24/2/80-ALC2/2016**	Party Name: POLY MEDICURE LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00027/AM17/	RLA File :05/24/040/00421/AM16/	Lic.No/Date:0510396625 16.12.2015	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 22.11.2016.			

49	**Case No.:54/2/80-ALC2/2016**	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00057/AM17/	RLA File :05/23/040/00394/AM16/	Lic.No/Date:0510396636 16.12.2015	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's ha not replied to the deficiency letter sent to them on 14.09.2016 through email and decided **to send final reminder** to the firm to furnish reply failing which the case will be rejected without further notice wm duty with interest for EODC. Case is deferred to 22.11.2016.			

50	**Case No.:82/2/80-ALC2/2016**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00085/AM17/	RLA File :07/24/040/00325/AM16/	Lic.No/Date:0710109198 23.12.2015	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 22.11.2016.			

51	**Case No.:19/25/80-ALC2/2015**	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0610038292	Defer

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	:01/80/050/00459/AM16/	:06/24/040/00043/AM16/	31.12.2015	Date:22.11.2016
	Decision: The Committee noted that C&PC vide OM No.46011/25/2011-PC-II dated 09.06.2016 provided comments. However, NC pointed out that the name of the export product is not clear and also quantity mentioned in the AA is in numbers while in the comments it is mentioned in Kg. However, C&PC has not replied to the reminder sent to them on 12.09.2016 and NC decided to send **another reminder to C&PC** to expedite reply. Case is deferred to 22.11.2016.			

	Case No.:78/2/80-ALC2/2016	Party Name: AUTO COMP INDIA PVT. LTD	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Closed**
52	HQ File :01/80/050/00081/AM17/	RLA File :31/83/040/00139/AM16/	Lic.No/Date:3110065842 01.01.2016	
	Decision: The Committee noted that the firm has surrendered the above mentioned AA vide email dated 09.10.2016 and decided to close the case. RA may take further necessary action accordingly.			

	Case No.:10/2/80-ALC2/2016	Party Name: TREFILERIES WIRE INDIA PVT LTD	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
53	HQ File :01/80/050/00013/AM17/	RLA File :34/24/040/00251/AM16/	Lic.No/Date:3410041786 05.01.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm has sought time to furnish reply vide letter dated 10.10.2016 and decided to allow them 15 days time to furnish reply. Case is deferred to 22.11.2016.			

	Case No.:71/2/80-ALC2/2016	Party Name: AUTO COMP INDIA PVT. LTD	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Approved**
54	HQ File :01/80/050/00074/AM17/	RLA File :31/83/040/00131/AM16/	Lic.No/Date:3110065849 05.01.2016	
	Decision: The Committee decided to ratify the norms on repeat basis with AA No. 3110065840 dated 20.09.2007 based upon recommendation of DHI dated 13.10.2016 and as requested by the firm vide letter dated 29.09.2016 for the purpose of regularisation of the above mentioned AA. RA may take further necessary action accordingly.			

	Case No.:3/25/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
55	HQ File :01/80/050/00443/AM16/	RLA File :05/24/040/00487/AM16/	Lic.No/Date:0510397209 06.01.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's reply dated 26.05.2016 has been sent to C&PC on 03.06.2016 for comments. Case is deferred to 22.11.2016.			

56	**Case No.:95/2/80-ALC2/2016**	Party Name: PYRO ELECTRIC INSTRUMENTS GOA	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**

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		PVT.LTD		
	HQ File :01/80/050/00098/AM17/	RLA File :17/24/040/00100/AM16/	Lic.No/Date:1710006239 07.01.2016	Defer Date:22.11.2016
	Decision: The Committee noted that DIPP vide ID No.12/85/2016-TSW/56 dated 13.10.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- Reply submitted by the firm vide letter dated 22/08/2016 has been perused which is not complete/proper and they may be asked to submit the following information : 1. Length of "Thermowell" & Flange ratings for export items at Sl. No 7 to 11. 2. Net weight of each Thermowell in export items at Sl. No. 1 to 11 fabricated from Inconel 625 Bars (import items at S. No. 8, 9 & 10). Case is deferred to 22.11.2016.			

57	**Case No.:20/25/80-ALC2/2015**	Party Name: KIRAN EXTRUSION MECHANICS PVT.LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Approved**
	HQ File :01/80/050/00460/AM16/	RLA File :06/24/040/00037/AM16/	Lic.No/Date:0610038301 13.01.2016	
	Decision: The Committee decided to ratify the norms based upon written recommendation of MSME vide ID No. TL-13024/76/2016-MMM&A-DCMSME dated 28.09. 2016 (e sent to the firm & RA). RA may take further necessary action accordingly.			

58	**Case No.:72/2/80-ALC2/2016**	Party Name: NIKHTISH ENTERPRISES	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00075/AM17/	RLA File :31/83/040/00144/AM16/	Lic.No/Date:3110065873 15.01.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's reply dated 01.09.2016 has been sent to MSME on 09.09.2016 for comments. Case is deferred to 22.11.2016.			

59	**Case No.:4/25/80-ALC2/2015**	Party Name: POLY MEDICURE LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00444/AM16/	RLA File :05/24/040/00504/AM16/	Lic.No/Date:0510397355 19.01.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 07.03.2016 for examination and comments. Case is deferred to 22.11.2016.			

60	**Case No.:65/2/80-ALC2/2016**	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00068/AM17/	RLA File :05/23/040/00444/AM16/	Lic.No/Date:0510397374 20.01.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 22.11.2016.			

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	Case No.:75/2/80-ALC2/2016	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
61	HQ File :01/80/050/00078/AM17/	RLA File :05/23/040/00442/AM16/	Lic.No/Date:0510397391 21.01.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 22.11.2016.			

	Case No.:85/2/80-ALC2/2016	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
62	HQ File :01/80/050/00088/AM17/	RLA File :08/24/040/00374/AM16/	Lic.No/Date:0810137083 27.01.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 22.11.2016.			

	Case No.:23/14/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
63	HQ File :01/80/050/00373/AM17/	RLA File :08/24/040/00340/AM16/	Lic.No/Date:0810137120 03.02.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 04.10.2016 for examination and comments. Case is deferred to 22.11.2016.			

	Case No.:63/2/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
64	HQ File :01/80/050/00066/AM17/	RLA File :05/23/040/00459/AM16/	Lic.No/Date:0510397502 04.02.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's has not replied to the deficiency letter sent to them on 14.09.2016 through email and decided **to send final reminder** to the firm to furnish reply failing which the case will be rejected without further notice wm duty with interest for EODC. Case is deferred to 22.11.2016.			

	Case No.:68/2/80-ALC2/2016	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
65	HQ File :01/80/050/00071/AM17/	RLA File :05/24/040/00541/AM16/	Lic.No/Date:0510397530 08.02.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 22.11.2016.			

	Case No.:67/2/80-ALC2/2016	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
66	HQ File :01/80/050/00070/AM17/	RLA File :05/23/040/00472/AM16/	Lic.No/Date:0510397548 09.02.2016	Defer Date:22.11.2016

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	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 22.11.2016			

	Case No.:62/2/80-ALC2/2016	Party Name: POLY MEDICURE LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
67	HQ File :01/80/050/00065/AM17/	RLA File :05/24/040/00551/AM16/	Lic.No/Date:0510397556 10.02.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 22.11.2016.			

	Case No.:7/5/80-ALC2/2016	Party Name: SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Rejected**
68	HQ File :01/80/050/00156/AM17/	RLA File :31/83/040/00163/AM16/	Lic.No/Date:3110066008 25.02.2016	
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 04.08.2016 and final reminder on 14.09.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

	Case No.:92/2/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
69	HQ File :01/80/050/00095/AM17/	RLA File :05/24/040/00591/AM16/	Lic.No/Date:0510397741 26.02.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 22.11.2016.			

	Case No.:9/5/80-ALC2/2016	Party Name: MACO CORPORATION (INDIA) PVT. LTD.,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
70	HQ File :01/80/050/00158/AM17/	RLA File :02/24/040/00201/AM16/	Lic.No/Date:0210206522 03.03.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 22.11.2016.			

	Case No.:88/2/80-ALC2/2016	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
71	HQ File :01/80/050/00091/AM17/	RLA File :03/95/040/00950/AM16/	Lic.No/Date:0310803138 08.03.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 22.11.2016.			

72	**Case No.:1/5/80-ALC2/2016**	Party Name: ARCELOR MITTAL DHAMM	Meet No/Date:14/80-ALC2/2016	**Status: Deferred**

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		PROCESSING PVT. LTD.	11.10.2016	
	HQ File :01/80/050/00150/AM17/	RLA File :04/24/040/00259/AM16/	Lic.No/Date:0410161726 18.03.2016	Defer Date:22.11.2016
	Decision: The Committee noted that application of the firm was earlier sent to DHI for comments. However, DHI has informed that the case pertains to DIPP. Accordingly, NC decided to send the case to DIPP for examination and comments. Case is deferred to 22.11.2016.			

73	**Case No.:2/5/80-ALC2/2016**	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00151/AM17/	RLA File :04/24/040/00253/AM16/	Lic.No/Date:0410161725 18.03.2016	Defer Date:22.11.2016
	Decision: The Committee noted that application of the firm was earlier sent to DHI for comments. However, DHI has informed that the case pertains to DIPP. Accordingly, NC decided to send the case to DIPP for examination and comments. Case is deferred to 22.11.2016.			

74	**Case No.:3/5/80-ALC2/2016**	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00152/AM17/	RLA File :04/24/040/00254/AM16/	Lic.No/Date:0410161719 18.03.2016	Defer Date:22.11.2016
	Decision: The Committee noted that application of the firm was earlier sent to DHI for comments. However, DHI has informed that the case pertains to DIPP. Accordingly, NC decided to send the case to DIPP for examination and comments. Case is deferred to 22.11.2016.			

75	**Case No.:4/5/80-ALC2/2016**	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00153/AM17/	RLA File :04/24/040/00251/AM16/	Lic.No/Date:0410161723 18.03.2016	Defer Date:22.11.2016
	Decision: The Committee noted that application of the firm was earlier sent to DHI for comments. However, DHI has informed that the case pertains to DIPP. Accordingly, NC decided to send the case to DIPP for examination and comments. Case is deferred to 22.11.2016.			

76	**Case No.:10/5/80-ALC2/2016**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00159/AM17/	RLA File :11/24/040/00010/AM16/	Lic.No/Date:1110028195 18.03.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's additional information dated 14.07.2016 sent to DHI on 15.07.2016 for examination and comments. Case is deferred to 22.11.2016.			

77	**Case No.:8/5/80-ALC2/2016**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Approved**
	HQ File :01/80/050/00157/AM17/	RLA File :05/24/040/00614/AM16/	Lic.No/Date:0510397996 21.03.2016	

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	Decision: The Committee decided to ratify the norms based upon written recommendation of DIPP vide ID No. 12/85/2016-TSW/77 dated 13.10.2016 as under:- 1. Net weight of export product may be specified as 714.6 Kgs. 2. Quantity of import item may be allowed as 3001.3 Kgs. as 4.20 Kgs./Kg. content in export product after taking 6% recovery from scrap. RA may take further necessary action accordingly.

78	**Case No.:5/5/80-ALC2/2016**	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00154/AM17/	RLA File :04/24/040/00252/AM16/	Lic.No/Date:0410161748 23.03.2016	Defer Date:22.11.2016
	Decision: The Committee noted that application of the firm was earlier sent to DHI for comments. However, DHI has informed that the case pertains to DIPP. Accordingly, NC decided to send the case to DIPP for examination and comments. Case is deferred to 22.11.2016.			

79	**Case No.:96/2/80-ALC2/2016**	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00099/AM17/	RLA File :09/24/040/00749/AM16/	Lic.No/Date:0910063497 05.04.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 24.08.2016 for examination and comments. Case is deferred to 22.11.2016.			

80	**Case No.:42/11/80-ALC2/2016**	Party Name: FREEDOM OPTHALMIC PRIVATE LIMITED,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00315/AM17/	RLA File :04/24/040/00020/AM17/	Lic.No/Date:0410161852 29.04.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 03.10.2016 for examination and comments. Case is deferred to 22.11.2016.			

81	**Case No.:43/11/80-ALC2/2016**	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00316/AM17/	RLA File :53/24/040/00001/AM17/	Lic.No/Date:5310018816 03.05.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 27.09.2016 for examination and comments. Case is deferred to 22.11.2016.			

82	**Case No.:6/5/80-ALC2/2016**	Party Name: ALPINE COILS LLP	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Rejected**

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	HQ File :01/80/050/00155/AM17/	RLA File :04/24/040/00022/AM17/	Lic.No/Date:0410161893 10.05.2016	

Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 04.08.2016 and final reminder on 14.09.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.

RA may take further necessary action accordingly.

	Case No.:10/14/80-ALC2/2016	Party Name: VEELINE MEDIA LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
83	HQ File :01/80/050/00360/AM17/	RLA File :02/24/040/00011/AM17/	Lic.No/Date:0210206670 10.05.2016	Defer Date:22.11.2016

Decision: The Committee noted that RA & firm are being reminded to send 4 sets of complete application forms to DGFT HQ for consideration of the case. Case is deferred to 22.11.2016.

	Case No.:22/11/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
84	HQ File :01/80/050/00295/AM17/	RLA File :05/24/040/00034/AM17/	Lic.No/Date:0510398565 19.05.2016	Defer Date:22.11.2016

Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments.
Case is deferred to 22.11.2016.

	Case No.:9/14/80-ALC2/2016	Party Name: G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
85	HQ File :01/80/050/00359/AM17/	RLA File :04/24/040/00034/AM17/	Lic.No/Date:0410161944 19.05.2016	Defer Date:22.11.2016

Decision: The Committee noted that RA & firm are being reminded to send 4 sets of complete application forms to DGFT HQ for consideration of the case. Case is deferred to 22.11.2016.

	Case No.:33/11/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
86	HQ File :01/80/050/00306/AM17/	RLA File :09/24/040/00069/AM17/	Lic.No/Date:0910063687 26.05.2016	Defer Date:22.11.2016

Decision: The Committee noted that the firm's application has been sent to DHI on 29.08.2016 for examination and comments.
Case is deferred to 22.11.2016.

	Case No.:27/11/80-ALC2/2016	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
87	HQ File :01/80/050/00300/AM17/	RLA File :05/23/040/00086/AM17/	Lic.No/Date:0510398668 30.05.2016	Defer Date:22.11.2016

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	Decision: The Committee noted that the firm's application has been sent to MSME on 29.08.2016 for examination and comments. Case is deferred to 22.11.2016.			

88	**Case No.:1/11/80-ALC2/2016**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00274/AM17/	RLA File :34/24/040/00206/AM16/	Lic.No/Date:3410042229 01.06.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 16.09.2016 for examination and comments. Case is deferred to 22.11.2016.			

89	**Case No.:2/11/80-ALC2/2016**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00275/AM17/	RLA File :34/24/040/00280/AM16/	Lic.No/Date:3410042228 01.06.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 16.09.2016 for examination and comments. Case is deferred to 22.11.2016.			

90	**Case No.:3/11/80-ALC2/2016**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00276/AM17/	RLA File :34/24/040/00312/AM16/	Lic.No/Date:3410042230 01.06.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 16.09.2016 for examination and comments. Case is deferred to 22.11.2016.			

91	**Case No.:26/11/80-ALC2/2016**	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00299/AM17/	RLA File :05/23/040/00101/AM17/	Lic.No/Date:0510398701 01.06.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 29.08.2016 for examination and comments. Case is deferred to 22.11.2016.			

92	**Case No.:29/11/80-ALC2/2016**	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00302/AM17/	RLA File :05/23/040/00044/AM17/	Lic.No/Date:0510398712 02.06.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm has not replied to deficiency letter sent to them on			

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	14.09.2016 and submitted essentiality certificate from the Directorate General of Hydro Carbon as their supply is to the Petroleum Exploration field and decided to send another reminder to the firm to furnish the same immediately. Case is deferred to 22.11.2016.			

93	**Case No.:34/11/80-ALC2/2016**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00307/AM17/	RLA File :09/24/040/00038/AM17/	Lic.No/Date:0910063740 03.06.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 29.08.2016 for examination and comments. Case is deferred to 22.11.2016.			

94	**Case No.:37/11/80-ALC2/2016**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00310/AM17/	RLA File :09/24/040/00037/AM17/	Lic.No/Date:0910063741 03.06.2016	Defer Date:22.11.2016
	Decision: : The Committee noted that the firm's application has been sent to DHI on 29.08.2016 for examination and comments. Case is deferred to 22.11.2016.			

95	**Case No.:1/8/80-ALC2/2016**	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00253/AM17/	RLA File :04/24/040/00044/AM17/	Lic.No/Date:0410162024 08.06.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 15.09.2016 for examination and comments. Case is deferred to 22.11.2016.			

96	**Case No.:32/11/80-ALC2/2016**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00305/AM17/	RLA File :05/23/040/00112/AM17/	Lic.No/Date:0510398746 08.06.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP vide ID Note No. 12/173/2016-TSW/107 dated 30.08.2016) letter sent to the firm on 14.09.2016 and decided to send **final reminder** to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest for EODC. Case is deferred to 22.11.2016.			

97	**Case No.:31/11/80-ALC2/2016**	Party Name: ASCENT TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00304/AM17/	RLA File :05/23/040/00099/AM17/	Lic.No/Date:0510398761 09.06.2016	Defer Date:22.11.2016

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	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP vide ID Note No. 12/173/2016-TSW/108 dated 30.08.2016) letter sent to the firm on 14.09.2016 and decided to send **final reminder** to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest for EODC. Case is deferred to 22.11.2016.

98	**Case No.:35/11/80-ALC2/2016**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00308/AM17/	RLA File :09/24/040/00105/AM17/	Lic.No/Date:0910063787 09.06.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 29.08.2016 for examination and comments. Case is deferred to 22.11.2016.			

99	**Case No.:36/11/80-ALC2/2016**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00309/AM17/	RLA File :09/24/040/00120/AM17/	Lic.No/Date:0910063786 09.06.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 29.08.2016 for examination and comments. Case is deferred to 22.11.2016.			

100	**Case No.:25/11/80-ALC2/2016**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Approved**
	HQ File :01/80/050/00298/AM17/	RLA File :05/23/040/00149/AM17/	Lic.No/Date:0510398883 22.06.2016	
	Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide UO No. 3 (82)/16-TSW (B) dated 12.09.2016 (copy to be sent to the firm & RA). RA may take further necessary action accordingly.			

101	**Case No.:28/11/80-ALC2/2016**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00301/AM17/	RLA File :05/23/040/00126/AM17/	Lic.No/Date:0510398879 22.06.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP vide ID Note No. 12/173/2016-TSW/112 dated 30.08.2016) letter sent to the firm on 14.09.2016 and decided to send **final reminder** to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest for EODC. Case is deferred to 22.11.2016.			

102	**Case No.:5/11/80-ALC2/2016**	Party Name: DAMPER TECHNOLOGY INDIA PVT LTD,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Approved**

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	HQ File :01/80/050/00278/AM17/	RLA File :32/24/040/00008/AM17/	Lic.No/Date:3210077919 23.06.2016	
	Decision: The Committee decided to ratify the norms as per SION C-1647 based upon recommendation of DHI representative present in the meeting. RA may take further necessary action accordingly.			

103	**Case No.:4/11/80-ALC2/2016**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00277/AM17/	RLA File :34/24/040/00069/AM17/	Lic.No/Date:3410042304 24.06.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to DIPP on 12.09.2016 for examination and comments. Case is deferred to 22.11.2016.			

104	**Case No.:6/11/80-ALC2/2016**	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00279/AM17/	RLA File :53/24/040/00008/AM17/	Lic.No/Date:5310019065 27.06.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments. Case is deferred to 22.11.2016.			

105	**Case No.:15/11/80-ALC2/2016**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00288/AM17/	RLA File :03/95/040/00110/AM17/	Lic.No/Date:0310805866 01.07.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 29.08.2016 for examination and comments. Case is deferred to 22.11.2016.			

106	**Case No.:14/11/80-ALC2/2016**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00287/AM17/	RLA File :03/95/040/00207/AM17/	Lic.No/Date:0310805910 04.07.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 29.08.2016 for examination and comments. Case is deferred to 22.11.2016.			

107	**Case No.:17/11/80-ALC2/2016**	Party Name: EURO LABS	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00290/AM17/	RLA File :03/94/040/00128/AM17/	Lic.No/Date:0310805902 04.07.2016	Defer Date:22.11.2016

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	Decision: The Committee noted that the firm's application has been sent to MSME on 29.08.2016 for examination and comments. Case is deferred to 22.11.2016.			

108	**Case No.:30/11/80-ALC2/2016**	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00303/AM17/	RLA File :05/23/040/00178/AM17/	Lic.No/Date:0510398981 04.07.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP vide ID Note No. 12/173/2016-TSW/123 dated 30.08.2016) letter sent to the firm on 14.09.2016 and decided to send **final reminder** to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest for EODC. Case is deferred to 22.11.2016.			

109	**Case No.:16/11/80-ALC2/2016**	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00289/AM17/	RLA File :03/95/040/00882/AM16/	Lic.No/Date:0310806089 11.07.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 29.08.2016 for examination and comments. Case is deferred to 22.11.2016.			

110	**Case No.:20/11/80-ALC2/2016**	Party Name: ISHWARI HEALTHCARE PVT LTD	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00293/AM17/	RLA File :03/94/040/00281/AM17/	Lic.No/Date:0310806071 11.07.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments. Case is deferred to 22.11.2016.			

111	**Case No.:38/11/80-ALC2/2016**	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00311/AM17/	RLA File :08/24/040/00114/AM17/	Lic.No/Date:0810138263 11.07.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments. Case is deferred to 22.11.2016.			

112	**Case No.:8/14/80-ALC2/2016**	Party Name: B D INDUSTRIES (PUNE) PVT LTD	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00358/AM17/	RLA File :03/94/040/00236/AM17/	Lic.No/Date:0310806091 11.07.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 04.10.2016 for examination and comments. Case is deferred to 22.11.2016.			

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113	**Case No.:18/11/80-ALC2/2016**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00291/AM17/	RLA File :03/94/040/00284/AM17/	Lic.No/Date:0310806250 14.07.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to DEIT on 29.08.2016 for examination and comments. Case is deferred to 22.11.2016.			

114	**Case No.:41/11/80-ALC2/2016**	Party Name: PARITA STEEL PRODUCTS	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00314/AM17/	RLA File :52/24/040/00028/AM17/	Lic.No/Date:5210041970 25.07.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 29.08.2016 for examination and comments. Case is deferred to 22.11.2016.			

115	**Case No.:1/14/80-ALC2/2016**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00351/AM17/	RLA File :34/24/040/00122/AM17/	Lic.No/Date:3410042380 25.07.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 04.10.2016 for examination and comments. Case is deferred to 22.11.2016.			

116	**Case No.:4/14/80-ALC2/2016**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00354/AM17/	RLA File :34/24/040/00123/AM17/	Lic.No/Date:3410042379 25.07.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 04.10.2016 for examination and comments. Case is deferred to 22.11.2016.			

117	**Case No.:18/14/80-ALC2/2016**	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Approved**
	HQ File :01/80/050/00368/AM17/	RLA File :03/94/040/00360/AM17/	Lic.No/Date:0310806806 03.08.2016	
	Decision: The Committee decided to ratify the norms based upon written recommendation of DIPP vide ID No. 12/85/2016-TSW/117 dated 13.10.2016 as under:- 1. Net Empty weight of export product may be specified as 202.80 MT. 2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 3 & 11. 3. Quantity of import item at Sl. No. 1 may be allowed as 200795 Kgs. as 1.145 Kgs./kg. content in export item after taking 1/3rd recovery from scrap. 4. Quantity of import item at Sl. No. 2 may be allowed as 2668 Kgs. as 1.265 Kgs./kg.			

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content in export item after taking 1/3rd recovery from scrap.

5. Quantity of import item at Sl. No. 3 may be allowed as 8 Kgs. (1.22 Meters.) on net to net basis as claimed by the firm.
6. Quantity of import item at Sl. No. 4 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 25 Kgs. as 1.03 Kgs./kg content in export item.
7. Quantity of import item at Sl. No. 5 may be allowed as 1 No. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 196 Kgs. as 1.03 Kgs./kg content in export item.
8. Quantity of import item at Sl. No. 6 may be allowed as 28 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 4789 Kgs. as 1.03 Kgs./kg. content in export item.
9. Quantity of import item at Sl. No. 7 may be allowed as 9 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 8586 Kgs. as 1.03 Kgs./kg content in export item.
10. Quantities of import items at Sl. No. 8, 9 & 10 (welding consumables) may be allowed as applied for i.e. 1950 Kgs. each.
11. Quantities of import items at Sl. No. 11, 12 & 13 may be allowed as applied for i.e. 7204 Kgs. 350 Kgs. & 45 Kgs. respectively as 1.03 Kgs./kg. content in export item.

RA may take further necessary action accordingly.

118	**Case No.:3/14/80-ALC2/2016**	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Approved**
	HQ File :01/80/050/00353/AM17/	RLA File :56/24/040/00006/AM17/	Lic.No/Date:5610004972 09.08.2016	

Decision: The Committee decided to ratify the norms based upon written recommendation of DIPP vide ID No. 12/85/2016-TSW/117 dated 13.10.2016 as under:-

Advance Authorization may be ratified on repeat basis as under as per their Advance Authorization No. 5610004662 dated 21.08.2015 ratified in NC meeting No. 9/80 dated 02/08/2016:

1. Import items at Sl. No. 1 shall be of relevant grade and thickness as contained in the export products.
2. Quantity of import item at Sl. No 1 may be allowed as 104292 Kgs. as 1.323 Kgs./ Kg. content in export items after 1/3rd recovery from scrap.

RA may take further necessary action accordingly.

119	**Case No.:5/14/80-ALC2/2016**	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00355/AM17/	RLA File :06/24/040/00015/AM17/	Lic.No/Date:0610038435 09.08.2016	Defer Date:22.11.2016

Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 04.10.2016 for examination and comments.
Case is deferred to 22.11.2016.

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120	**Case No.:12/14/80-ALC2/2016**	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00362/AM17/	RLA File :05/23/040/00223/AM17/	Lic.No/Date:0510399393 09.08.2016	Defer Date:22.11.2016
	Decision: The Committee noted that DIPP vide ID No.12/85/2016-TSW/120 dated 13.10.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. 2. Quantities of import items at Sl. No. 13 & 14 in Nos. also in addition to their weights. 3. Detailed calculations for the quantities of welding materials required for overlay (Sl. No. 21 to 23) supported by overlay areas and thicknesses. Case is deferred to 22.11.2016.			

121	**Case No.:19/14/80-ALC2/2016**	Party Name: EURO LABS	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00369/AM17/	RLA File :03/94/040/00315/AM17/	Lic.No/Date:0310807003 10.08.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 04.10.2016 for examination and comments. Case is deferred to 22.11.2016.			

122	**Case No.:20/14/80-ALC2/2016**	Party Name: COTSWOLD ARCHITECTURAL PRODUCTS (INDIA) PVT.LTD.	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00370/AM17/	RLA File :03/94/040/01061/AM16/	Lic.No/Date:0310807055 11.08.2016	Defer Date:22.11.2016
	Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No 3, 4, 5 and 11 of Standard Deficiency Format (Export Product wise)". Case is deferred to 22.11.2016.			

123	**Case No.:24/14/80-ALC2/2016**	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00374/AM17/	RLA File :07/24/040/00049/AM17/	Lic.No/Date:0710110251 12.08.2016	Defer Date:22.11.2016
	Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No 1, 3, 4, 5 and 11 of Standard Deficiency Format (Export Product wise)".			

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	Case is deferred to 22.11.2016.

124	**Case No.:2/14/80-ALC2/2016**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00352/AM17/	RLA File :34/24/040/00145/AM17/	Lic.No/Date:3410042448 17.08.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to DIPP on 04.10.2016 for examination and comments. Case is deferred to 22.11.2016.			

125	**Case No.:17/14/80-ALC2/2016**	Party Name: KUVAWALA CORE DRILL EQUIPMENT PVT. LTD.,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00367/AM17/	**RLA File :03/94/040/00452/AM17/**	**Lic.No/Date:0310807283 22.08.2016**	**Defer Date:22.11.2016**
	Decision: The Committee noted that the firm's application has been sent to MSME on 04.10.2016 for examination and comments. Case is deferred to 22.11.2016.			

126	**Case No.:16/14/80-ALC2/2016**	**Party Name: KSB PUMPS LIMITED**	**Meet No/Date:14/80-ALC2/2016 11.10.2016**	**Status: Approved**
	HQ File :01/80/050/00366/AM17/	RLA File :03/94/040/00416/AM17/	Lic.No/Date:0310807311 23.08.2016	
	Decision: The Committee decided to ratify the norms based upon written recommendation of DIPP vide ID No. 12/85/2016-TSW/126 dated 13.10.2016 as under:- "Advance Authorization may be ratified as per GN-4 for Engineering products". RA may take further necessary action accordingly.			

127	**Case No.:13/14/80-ALC2/2016**	Party Name: THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS PVT. LTD	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00363/AM17/	RLA File :31/83/040/00049/AM17/	Lic.No/Date:3110066317 31.08.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 04.10.2016 for examination and comments. Case is deferred to 22.11.2016.			

128	**Case No.:14/14/80-ALC2/2016**	Party Name: THERMAX LTD.,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00364/AM17/	RLA File :31/83/040/00077/AM17/	Lic.No/Date:3110066340 15.09.2016	Defer Date:22.11.2016

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	Decision: The Committee noted that the firm's application has been sent to DHI on 04.10.2016 for examination and comments. Case is deferred to 22.11.2016.

129	**Case No.:15/14/80-ALC2/2016**	Party Name: ADVIK HI-TECH PVT..LTD,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00365/AM17/	RLA File :31/83/040/00082/AM17/	Lic.No/Date:3110066342 19.09.2016	Defer Date:22.11.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 04.10.2016 for examination and comments. Case is deferred to 22.11.2016.			

130	**Case No.:6/14/80-ALC2/2016**	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00356/AM17/	RLA File :34/24/040/00171/AM17/	Lic.No/Date:3410042553 23.09.2016	Defer Date:22.11.2016
	Decision: The Committee noted that RA & firm are being reminded to send 4 sets of complete application forms to DGFT HQ for consideration of the case. Case is deferred to 22.11.2016.			

131	**Case No.:7/14/80-ALC2/2016**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Deferred**
	HQ File :01/80/050/00357/AM17/	RLA File :34/24/040/00181/AM17/	Lic.No/Date:3410042554 23.09.2016	Defer Date:22.11.2016
	Decision: The Committee noted that RA & firm are being reminded to send 4 sets of complete application forms to DGFT HQ for consideration of the case. Case is deferred to 22.11.2016.			

132	**Case No.:11/14/80-ALC2/2016**	Party Name: CHETAN MEDITECH PVT. LTD.,	Meet No/Date:14/80-ALC2/2016 11.10.2016	**Status: Closed**
	HQ File :01/80/050/00361/AM17/	RLA File :08/24/040/00253/AM17/	Lic.No/Date:0810138751 27.09.2016	
	Decision: The Committee noted that the above mentioned AA has been issued by RA on repeat basis and accordingly decided to close the case. RA may take further necessary action accordingly.			

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S.No.368

Case No. A/R-01	M/s. Decon India Plastics Pvt. Ltd., Pune	HQF.No.01/80/050/00009/AM15/DE S.I	Lic. No. & date
Meeting No.14/17		RA.F.No.31/83/040/00231/AM14	3110062832
Date: 11.10.2016		Request for revision of norms	dt.26.02.2014

Decision: The Committee noted that firm's reply dated 26.11.2015 has been sent to C&PC on 09.12.2015 for examination and comments. Case is deferred to 22.11.2016.

S.No.369

Case No. A/R-41	M/s. CICB Chemicon Pvt. Ltd., Bangalore	HQF.No.01/80/050/00016/AM14/DE S.I	Lic. No. & date
Meeting No.14/17		RA.F.No.07/24/040/00452/AM13	0710093506
Date: 11.10.2016		Request for fixation of norms	dt.01.02.2013

Decision: The Committee noted that the DIPP has furnished its written comments vide Note No. 12/108/2015-TSW/41-A / R dated 29.09.2015. The Committee also noted that the firm has submitted a copy of the EPCG licence vide its reply dated 16.11.2015. The Committee decided to deliberate further on it. Case is deferred to 22.11.2016.

S.No.370

Case No. A/R-89	M/s. Freedom Ophthalmic Pvt. Ltd., Hosur	HQF.No.01/80/050/00525/AM15/DE S.I	Lic. No. & date
Meeting No.14/17		RA.F.No.04/24/040/00232/AM15	0410159832
Date: 11.10.2016		Request for amendment of norms	dt.03.12.2014

Decision: The Committee noted that firm's request dated 22.06.2015 has been sent to C&PC on 06.08.2015, followed by reminder on 23.10.2015 and 11.01.2016 to expedite their comments and decided to **remind C&PC again to expedite comments.**

Case is deferred to 22.11.2016.

S.No.371

Case No. A/R-90	M/s. Terumo Penpol Ltd.,	HQF.No.01/80/050/00073/AM16/DE S.I	Lic. No. & date
Meeting No.14/17		RA.F.No.53/21/040/00002/AM10	5310008377
Date: 11.10.2016		Request for fixation of norms	dt.28.05.2009

Decision: The Committee noted that firm's reply dated 02.01.2016 has been sent to C&PC on 06.01.2016 for comments and decided to await comments.

Case is deferred to 22.11.2016.

S.No.372

Case No. A/R-153	M/s. ISGEC Heavy Engineering Ltd., Yamunnagar	HQF.No.01/80/050/00102/AM16/DE S.I	Lic. No. & date
Meeting No.14/17		RA.F.No.05/23/040/00534/AM15	0510393476
Date: 11.10.2016		Request for revision of norm at import item No.1.	dt.04.03.2015

Decision: The Committee noted that the firm's request dated 17.09.2015 has been sent to DHI on 22.01.2016 for comments.

Case is deferred to 22.11.2016.

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S.No.373

Case No. A/R-155	M/s. Transasia Bio Medicals Ltd., Mumbai	HQF.No.01/80/050/00489/AM15/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.03/95/040/00564/AM15	0310790197 dt.13.10.2014
Date: 11.10.2016		Request for fixation of norm	

Decision: The Committee noted that the firm's request dated 31.08.2015 has been sent to DIT on 22.01.2016 for comments. Case is deferred to 22.11.2016.

S.No.374

Case No. A/R-11	M/s. ISGEC Heavy Engineering Ltd., Noida, Uttar Pradesh	HQF.No.01/80/050/00358/AM16/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.05/23/040/00237/AM16	0510395598 dt.14.09.2015
Date: 11.10.2016		Request for revision of norms	

Decision: The Committee noted that the firm's request dated 21.03.2016 has been sent to DHI on 28.04.2016 for comments.
Case is deferred to 22.11.2016.

S.No.375

Case No. A/R-73	M/s. Kineco Private Limited, Goa	HQF.No.01/80/050/00133/AM11/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.17/24/040/00028/AM10 RA.F.No.17/24/040/00017/AM11 RA.F.No.17/24/040/00055/AM10 RA.F.No.17/24/040/00008/AM11 RA.F.No.17/24/040/00004/AM11	i) 1710002815 dt.08.10.2009 ii) 1710003514 dt.30.09.2010 iii)1710003301 dt.28.04.2010 iv)1710003421 dt.27.07.2010 v) 1710003338 dt.21.05.2010
Date: 11.10.2016		Request fixation/modification /amendment of norms	

Decision: The Committee decided to modify norms in respect of AA Nos.1710003514 dated 30.09.2010; 1710003301 dated 28.04.2010; 1710003421 dated 27.07.2010 and 1710003338 dated 21.05.2010 in respect of items at S.No.1,2,3, 9, 10 & 11 as under:-

Export Product: Monocoque front upper etc. for Car Sets for Formula 1 Racing Car:

Inputs

S. No.	Item	Quantity
1	Woven Carbon prepeg MTM28/CF3529-38% RW	1.27 Sq.Mtr./No. content in EP
2	Woven Carbon prepeg MTM28/CF0700-38%RW	1.05 Sq. Mtr./No. content in EP
3	Woven Aramid Prepeg MTM28/AF0100-50% RW	1.10 Sq.Mtr./No.content in EP

Items at S.No.9, 10 & 11 @ 2% of FOB as per SION C-1647 Miscl

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The above norms will also apply on AA No. 1710002815 dated 08.10.2009 being on repeat basis including item No.1 as per AA 1710003301 dated 28.04.2010.

The above modification of norms is in addition to the norms earlier fixed by NC. RA may take action on clubbing of the above mentioned AAs as per policy/procedure.

RA may take further necessary action accordingly.

S.No.376

Case No. A/R-74	M/s. Atlas Copco (India) Ltd., Mumbai	HQF.No.01/80/050/00028/AM07/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.03/94/040/01051/AM06	0310375354
Date: 11.10.2016		Request fixation of norms	dt.10.04.2006

Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to the firm on 04.08.2016 through email and final reminder on 14.09.2016. However, the firm has requested for some time to furnish reply and NC decided to give them 15 days time to furnish reply.

Case is deferred to 22.11.2016.

S.No.377

Case No. A/R-84	M/s. Birla Furukawa Fibre Optics Pvt. Ltd., Goa	HQF.No.01/80/050/00361/AM16/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.17/24/040/00043/AM16	1710006165
Date: 11.10.2016		Request for fixation of norms	dt.27.08.2015

Decision: The Committee decided to ratify the norms based upon written comments of DEIT vide U.O. No.17 (53)/2015-IPHW dated 04.10.2016 (copy to be sent to the RA and Firm).
RA may take further necessary action accordingly.

S.No.378

Case No. A/R-85	M/s. Birla Furukawa Fibre Optics Pvt. Ltd., Goa	HQF.No.01/80/050/00347/AM16/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.17/24/040/00033/AM16	1710006162
Date: 11.10.2016		Request for fixation of norms	dt.11.08.2015

Decision: The Committee decided to ratify the norms based upon written comments of DEIT vide U.O. No.17 (51)/2015-IPHW dated 04.10.2016 (copy to be sent to the RA and Firm).
RA may take further necessary action accordingly.

S.No.379

Case No. A/R-86	M/s. Birla Furukawa Fibre Optics Pvt. Ltd., Goa	HQF.No.01/80/050/00350/AM16/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.17/24/040/00019/AM16	1710006132
Date: 11.10.2016		Request for fixation of norms	dt.22.06.2015

Decision: The Committee decided to ratify the norms based upon written comments of DEIT vide U.O. No.17 (52)/2015-IPHW dated 04.10.2016 (copy to be sent to the RA and Firm).

RA may take further necessary action accordingly.

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S.No.380

Case No. A/R-87	M/s. Doowon Automotive Systems India Pvt. Ltd., Kanchipuram	HQF.No.01/80/050/00051/AM15/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.04/24/040/00287/AM14	0410156226 Dt.14.03.2014
Date: 11.10.2016		Request for revision of norms	

Decision: The Committee noted that the firm's request has been sent to DHI on 26.08.2016 for comments.

Case is deferred to 22.11.2016.

S.No.381

Case No. A/R-88	M/s. Larsen & Toubro MHPS Boiler Limited, Mumbai	HQF.No.01/80/050/00059/AM12/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.03/95/040/00090/AM12	0310630441 dt.10.05.2011
Date: 11.10.2016		Request for amendment of norms	

Decision: The Committee decided to modify norms as per request of the firm dated 02.09.2016 (copy to be sent to the RA and firm) based on recommendation of DHI.

RA may take further necessary action accordingly.

S.No.382

Case No. A/R-89	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/01664/AM09/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.03/95/040/00828/AM09	0310501993 dt.09.01.2009
Date: 11.10.2016		For correction of export weight of norms	

Decision: The Committee noted that the firm has requested for reducing the weight of export item and retaining the quantity of import item at S.No.2 and 3. NC decided to seek clarification from the firm on this aspect.

Case is deferred to 22.11.2016.

S.No.383

Case No. A/R-90	M/s. GKN Sinter Metals Pvt. Ltd., Pune	HQF.No.01/60/162/00317/AM16/	Lic. No. & date
Meeting No.14/17		RA.F.No.31/80/039/00001/AM01	3110002492 dt.10.11.2001
Date: 11.10.2016		Request to condone the requirement of furnishing consumption certificate	

Decision: The Committee decided to call the firm's representative for Personal Hearing to elaborate on the issue in the next meeting.

Case is deferred to 22.11.2016.

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S.No.384

Case No. A/R-75	M/s. Kern-Liebers (India) Pvt. Ltd., Tumkur	HQF.No.01/80/050/00247/AM15/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.07/24/040/00252/AM14	0710105948
Date: 11.10.2016		Request for fixation of norms	dt.21.07.2014

Decision: The Committee noted that the firm's request dated 15.06.2016 has been sent to MSME on 26.07.2016 for comments. Case is deferred to 22.11.2016.

S.No.385

Case No. A/R-76	M/s. Kern-Liebers (India) Pvt. Ltd., Tumkur	HQF.No.01/80/050/00686/AM07/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.07/24/040/00408/AM07	0710047580
Date: 11.10.2016		Request for fixation of norms	dt.25.09.2006

Decision: The Committee noted that the firm's request dated 15.06.2016 has been sent to MSME on 26.07.2016 for comments. Case is deferred to 22.11.2016.

S.No.386

Case No. A/R-99	M/s.Xytel India Pvt. Ltd., Pune	HQF.No.01/80/050/00880/AM17/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.31/24/040/00269/AM11 RA.F.No.31/24/040/00256/AM11 RA.F.No.31/24/040/00114/AM11 RA.F.No.31/24/040/00108/AM11 RA.F.No.31/24/040/00413/AM11	(i) 3110047258 dt.08.03.2011 (ii) 3110047133 dt.28.02.2011 (iii) 3110044621 dt.07.09.2010 (iv) 3110044548 dt.01.09.2010 (v) 3110047799 dt.11.04.2011
Date: 11.10.2016		Request for fixation of norms	

Decision: The Committee noted that the firm's request dated has been sent to MSME on 04.10.2016 for comments. Case is deferred to 22.11.2016.

S.No.387

Case No. A/R-100	M/s. Alstom India Ltd., Mumbai	HQF.No.01/80/050/00346/AM15/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.03/94/040/00333/Am15	0310786768
Date: 11.10.2016		Request for amendment of norms as per amendment sheet No.7 dated 04.01.2016 and amendment sheet No.8 dated 28.01.2016 of norms.	dt.14.07.2014

Decision: The Committee observed that the RA has amended CIF value and FOB values vide Amendment Sheet No.7 and 8 and there is no change in the quantity. Hence, the case need not come to Norms Committee.

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RA may take consequential action keeping in view the minimum value addition required to be achieved against the AA.

S.No.388

Case No. A/R-101	M/s. ISGEC Hitachi Zosen Ltd., Noida	HQF.No.01/80/050/00124/AM17/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.05/23/040/00476/AM16	0510397640 dt.18.02.2016
Date: 11.10.2016		Request for revision of import item No.5 of norms	

Decision: The Committee noted that the firm's request dated 01.09.2016 has been sent to DIPP on 07.10.2016 for comments. Case is deferred to 22.11.2016.

S.No.389

Case No. A/R-102	M/s. Azad Engineering Pvt. Ltd., Hyderabad	HQF.No.01/80/050/00276/AM16/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.09/24/040/00010/AM16	0910061984 dt.06.05.2015
Date: 11.10.2016		Request for fixation of norms	

Decision: The Committee noted that the firm's request dated 22.08.2016 has been sent to DHI on 07.10.2016 for comments. Case is deferred to 22.11.2016.

S.No.390

Case No. A/R-103	M/s. Azad Engineering Pvt. Ltd., Hyderabad	HQF.No.01/80/050/00256/AM16/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.09/24/040/00009/AM16	0910061985 dt.06.05.2015
Date: 11.10.2016		Request for fixation of norms	

Decision: The Committee noted that the firm's request dated 22.08.2016 has been sent to DHI on 07.10.2016 for comments. Case is deferred to 22.11.2016.

S.No.391

Case No. A/R-104	M/s. Azad Engineering Pvt. Ltd., Hyderabad	HQF.No.01/80/050/00404/AM15/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.09/24/040/00279/AM15	0910060956 dt.12.09.2014
Date: 11.10.2016		Request for fixation of norms	

Decision: The Committee noted that the firm's request dated 22.08.2016 has been sent to DHI on 07.10.2016 for comments. Case is deferred to 22.11.2016.

S.No.392

Case No. A/R-105	M/s. Azad Engineering Pvt. Ltd., Hyderabad	HQF.No.01/80/050/00306/AM16/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.09/24/040/00429/AM16	0910062809 dt.02.11.2015
Date: 11.10.2016		Request for fixation of norms	

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Decision: The Committee noted that the firm's request dated 22.08.2016 has been sent to DHI on 07.10.2016 for comments. Case is deferred to 22.11.2016.

S.No.393

Case No. A/R-106	M/s. Azad Engineering Pvt. Ltd., Hyderabad	HQF.No.01/80/050/00307/AM16/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.09/24/040/00431/AM16	0910062810
Date: 11.10.2016		Request for fixation of norms	dt.02.11.2015

Decision: The Committee noted that the firm's request dated 22.08.2016 has been sent to DHI on 07.10.2016 for comments. Case is deferred to 22.11.2016.

S.No.394

Case No. A/R-107	M/s. Azad Engineering Pvt. Ltd., Hyderabad	HQF.No.01/80/050/00637/AM15/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.09/24/040/00542/AM15	0910061508
Date: 11.10.2016		Request for fixation of norms	dt.08.01.2015

Decision: The Committee noted that the firm's request dated 22.08.2016 has been sent to DHI on 07.10.2016 for comments. Case is deferred to 22.11.2016.

S.No.395

Case No. A/R-108	M/s. LMT (India) Pvt. Ltd., Chennai	HQF.No.01/80/050/00262/AM15/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.31/83/040/00001/Am15	3110063414
Date: 11.10.2016		Request for fixation of norms	dt.09.04.2014

Decision: The Committee noted that the firm's request dated 16.05.2016 has been sent to DHI on 07.10.2016 for comments. Case is deferred to 22.11.2016.

S.No.396

Case No. A/R-109	M/s. LMT (India) Pvt. Ltd., Chennai	HQF.No.01/80/050/00291/AM16/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.31/83/040/00069/AM16	3110065624
Date: 11.10.2016		Request for fixation of norms	dt.07.09.2015

Decision: The Committee noted that the firm's request dated 16.05.2016 has been sent to DHI on 07.10.2016 for comments. Case is deferred to 22.11.2016.

S.No.397

Case No. A/R-110	M/s. LMT (India) Pvt. Ltd., Chennai	HQF.No.01/80/050/00357/AM15/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.31/83/040/00003/AM15	3110065131
Date: 11.10.2016		Request for fixation of norms under para 4.24 A(a) (iv) for annual requirement.	dt.09.12.2014

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Decision: The Committee noted that the firm's request dated 16.05.2016 has been sent to DHI on 07.10.2016 for comments. Case is deferred to 22.11.2016

S.No.398

Case No. A/R-111	M/s. Shakti Pumps Ltd., Indore(MP)	HQF.No.01/80/050/00045/AM14/DES.I	Lic. No. & date
Meeting No.14/17		RLA, No. 56/24/040/00037/AM13 RLA, No. 56/24/040/00025/AM14 RLA, No. 56/24/040/00026/AM14 RLA, No. 56/24/040/00007/AM14 RLA, No. 56/24/040/00051/AM14 RLA, No. 56/24/040/00054/AM14 RLA, No. 56/24/040/00013/AM15 RLA, No. 56/24/040/00034/AM14 RLA, No. 56/24/040/00038/AM14	(1) 5610001637 dt.06.02.2013 (2) 5610001164 dt.08.10.2012 (3) 5610003237 dt.21.11.2013 (4) 5610002310 dt.17.06.2013 (5) 5610003907 dt.20.03.2014 (6) 5610003945 dt.26.03.2014 (7) 5610004305 dt.18.06.2014 (8) 5610003473 dt.02.01.2014 (9) 5610003541 dt.10.01.2014
Date: 11.10.2016		Request for amendment/revision of norms	

Decision: The Committee decided to modify the norms based upon written recommendation of DIPP vide ID No. 12/85/2016-TSW/111-A/R dated 13.10.2016 as under:-

For the purpose of redemption of Advance Authorizations norms may be modified as under:

(i) Advance Authorization No. 5610001637 dated 06.02.2013

1. Net weight of each export item at Sl. No. 1 & 2 may be specified as 90 Kgs.± 5% & 122 Kgs.± 5% respectively.
2. Word "Relevant" prefixed with the descriptions of import items at Sl. No. 1 to 5 may be omitted and RA to ensure that import items at Sl. No. 1 to 3 are of relevant grade & thickness and import item at Sl. No. 5 is of relevant grade & diameter as utilized in the export items.
3. Words "4C x2.5 Sq.mm" suffixed with the description of import item at Sl. No. 6 may be deleted and quantity of this import item may be allowed as under on net to net basis as claimed by the firm:

a) Rubber Cable (size 3C x2.5 Sq.mm)- Quantity-1787.60 Meters
b) Rubber Cable (size 4C x2.5 Sq.mm)- Quantity-8462.40 Meters
c) Rubber Cable (size 3C x 4 Sq.mm)- Quantity-4050.80 Meters
d) Rubber Cable (size 4C x 4 Sq.mm)- Quantity-3005.30 Meters
e) Rubber Cable (size 3C x 10 Sq.mm)- Quantity-3193.90 Meters
Total: 20500 Meters

(ii) Advance Authorization No. 5610001164 dated 08.10.2012

1. Net weight of each export item at Sl. No. 1 & 2 may be specified as 129.39 Kgs.± 5% & 146.38 Kgs.± 5% respectively.

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

2. Word "Relevant" prefixed with the descriptions of import items at Sl. No. 1 to 5 may be omitted and RA to ensure that import items at Sl. No. 1 to 3 are of relevant grade & thickness and import item at Sl. No. 5 is of relevant grade & diameter as utilized in the export items.
3. Words "4C x2.5 Sq.mm" suffixed with the description of import item at Sl. No. 6 may be deleted and quantity of this import item may be allowed as under on net to net basis as claimed by the firm:

a) Rubber Cable (size 4C x2.5 Sq.mm)- Quantity-6219.70 Meters
b) Rubber Cable (size 3C x 4 Sq.mm)- Quantity-1980.30 Meters
Total: 8200 Meters

(iii) Advance Authorization No. 5610003237 dated 21.11.2013

1. Net weight of each export item at Sl. No. 1 & 2 may be specified as 104.44 Kgs.± 5% & 120.60 Kgs.± 5% respectively.
2. Word "Relevant" prefixed with the descriptions of import items at Sl. No. 1 to 5 may be omitted and RA to ensure that import items at Sl. No. 1 to 3 are of relevant grade & thickness and import item at Sl. No. 5 is of relevant grade & diameter as utilized in the export items.
3. Words "4C x2.5 Sq.mm" suffixed with the description of import item at Sl. No. 6 may be deleted and quantity of this import item may be allowed as under on net to net basis as claimed by the firm:

a) Rubber Cable (size 3C x 1.5 Sq.mm)- Quantity-2501 Meters
b) Rubber Cable (size 3C x 2.5 Sq.mm)- Quantity-4001.6 Meters
c) Rubber Cable (size 3C x 25 Sq.mm)- Quantity-1697.40 Meters
Total: 8200 Meters

(iv) Advance Authorization No. 5610002310 dated 17.06.2013

1. Net weight of each export item at Sl. No. 1, 2, 3 & 4 may be specified as 52.241 Kgs.± 5% , 59.091 Kgs.± 5% , 68.066 Kgs.± 5% & 75.215 Kgs.± 5% respectively.
2. Word "Relevant" prefixed with the descriptions of import items at Sl. No. 1 to 5 may be omitted and RA to ensure that import items at Sl. No. 1 to 3 are of relevant grade & thickness and import item at Sl. No. 5 is of relevant grade & diameter as utilized in the export items.
3. Words "4C x2.5 Sq.mm" suffixed with the description of import item at Sl. No. 6 may be deleted and quantity of this import item may be allowed as under on net to net basis as claimed by the firm:

a) Rubber Cable (size 3C x 2.5 Sq.mm)- Quantity-5157.80 Meters
b) Rubber Cable (size 3C x 4 Sq.mm)- Quantity-5002 Meters
c) Rubber Cable (size 4C x 4 Sq.mm)- Quantity-4001.60 Meters
d) Rubber Cable (size 3C x 10 Sq.mm)- Quantity-2238.60 Meters
Total: 16400 Meters

(v) Advance Authorization No. 5610003907 dated 20.03.2014

1. Net weight of each export item at Sl. No. 1, 2 & 3 may be specified as 52 Kgs.± 5% , 59 Kgs.± 5% & 68 Kgs.± 5% respectively.
2. Word "Relevant" prefixed with the descriptions of import items at Sl. No. 1 to 5 may be omitted and RA to ensure that import items at Sl. No. 1 to 3 are of relevant grade & thickness and import item at Sl. No. 5 is of relevant grade & diameter as utilized in the export items.
3. Words "4C x2.5 Sq.mm" suffixed with the description of import item at Sl. No. 6 may be deleted and quantity of this import item may be allowed as under on net to net basis as claimed by the firm:

a) Rubber Cable (size 4C x 2.5 Sq.mm)- Quantity-5000 Meters
b) Rubber Cable (size 4C x 4 Sq.mm)- Quantity-6000 Meters
c) Rubber Cable (size 3C x 6 Sq.mm)- Quantity-5000 Meters
d) Rubber Cable (size 4C x 10 Sq.mm)- Quantity-3000 Meters

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Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

e) Rubber Cable (size 4C x 16 Sq.mm)- Quantity-1000 Meters
Total: 20000 Meters

(vi) Advance Authorization No. 5610003945 dated 26.03.2014

1. Net weight of each export item may be specified as 120.6 Kgs.± 5%.
2. Word "Relevant" prefixed with the descriptions of import items at Sl. No. 1 to 5 may be omitted and RA to ensure that import items at Sl. No. 1 to 3 are of relevant grade & thickness and import item at Sl. No. 5 is of relevant grade & diameter as utilized in the export items.
3. Words "4C x2.5 Sq.mm" suffixed with the description of import item at Sl. No. 6 may be deleted and quantity of this import item may be allowed as under on net to net basis as claimed by the firm:

a) Rubber Cable (size 3C x 2.5 Sq.mm)- Quantity-5000 Meters
Total: 5000 Meters

(vii) Advance Authorization No. 5610004305 dated 18.06.2014

1. Net weight of each export item at Sl. No. 1 & 2 may be specified as 90 Kgs.± 5% & 104.44 Kgs.± 5% respectively.
2. Word "Relevant" prefixed with the descriptions of import items at Sl. No. 1 to 5 may be omitted and RA to ensure that import items at Sl. No. 1 to 3 are of relevant grade & thickness and import item at Sl. No. 5 is of relevant grade & diameter as utilized in the export items.
3. Words "4C x2.5 Sq.mm" suffixed with the description of import item at Sl. No. 6 may be deleted and quantity of this import item may be allowed as under on net to net basis as claimed by the firm:

a) Rubber Cable (size 3C x 2.5 Sq.mm)- Quantity-15000 Meters
Total: 15000 Meters

(viii) Advance Authorization No. 5610003473 dated 02.01.2014

1. Net weight of each export item at Sl. No. 1 & 2 may be specified as 90 Kgs.± 5% & 122 Kgs.± 5% respectively.
2. Word "Relevant" prefixed with the descriptions of import items at Sl. No. 1 to 5 may be omitted and RA to ensure that import items at Sl. No. 1 to 3 are of relevant grade & thickness and import item at Sl. No. 5 is of relevant grade & diameter as utilized in the export items.
3. Words "4C x2.5 Sq.mm" suffixed with the description of import item at Sl. No. 6 may be deleted and quantity of this import item may be allowed as under on net to net basis as claimed by the firm:

a) Rubber Cable (size 4C x 4 Sq.mm)- Quantity-5000 Meters
b) Rubber Cable (size 4C x 6 Sq.mm)- Quantity-4000 Meters
c) Rubber Cable (size 3C x 10 Sq.mm)- Quantity-5000 Meters
d) Rubber Cable (size 3C x 25 Sq.mm)- Quantity-1000 Meters
Total: 15000 Meters

(ix) Advance Authorization No. 5610003541 dated 10.01.2014

1. Net weight of each export item at Sl. No. 1, 2, 3 & 4 may be specified as 52.241 Kgs.± 5% , 59.091 Kgs.± 5% , 68.066 Kgs.± 5% & 75.215 Kgs.± 5% respectively.
2. Word "Relevant" prefixed with the descriptions of import items at Sl. No. 1 to 5 may be omitted and RA to ensure that import items at Sl. No. 1 to 3 are of relevant grade & thickness and import item at Sl. No. 5 is of relevant grade & diameter as utilized in the export items.
3. Words "4C x2.5 Sq.mm" suffixed with the description of import item at Sl. No. 6 may be deleted and quantity of this import item may be allowed as under on net to net basis as claimed by the firm:

a) Rubber Cable (size 3C x 2.5 Sq.mm)- Quantity-15000 Meters

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

b) Rubber Cable (size 3C x 4 Sq.mm)- Quantity-15000 Meters
Total: 30000 Meters

RA may take further necessary action accordingly.

S.No.399

Case No. A/R-112	M/s. Phoenix Foils Pvt. LTd., Mumbai	HQF.No.01/80/050/00456/AM16/DES.I	Lic. No. & date
Meeting No.14/17		RLA, No. 03/95/040/00622/AM16 RLA, No. 03/95/040/00302/AM16 RLA, No. 03/95/040/00075/AM17 RLA, No. 03/95/040/00026/AM17 RLA, No. 03/95/040/00193/AM17 RLA, No. 03/95/040/00944/AM16	(1) 0310800979 dt.14.12.2015 (2) 0310798001 dt.07.08.2015 (3) 0310804725 dt.17.05.2016 (4) 0310804256 dt.27.04.2016 (5) 0310805412 dt.13.06.2016 (6) 0310804236 dt.27.04.2016
Date: 11.10.2016		Request for amendment/revision of norms	

Decision: The Committee noted that the firm's request dated 04.10.2016 has been sent to DIPP on 07.10.2016 for comments.
Case is deferred to 22.11.2016.

S.No.400

Case No. A/R-113	M/s. Permanent Magnets Ltd., Silvasa	HQF.No.01/80/050/00670/AM15/DES.I	Lic. No. & date
Meeting No.14/17		RLA, No. 03/95/040/00680/AM16 RLA, No. 03/95/040/00977/AM15 RLA, No. 03/95/040/01060/AM15 RLA, No. 03/95/040/00221/AM16 RLA, No. 03/95/040/00480/AM16 RLA, No. 03/95/040/00822/AM16	(1) 0310791364 dt.25.11.2014 (2) 0310794107 dt.24.02.2015 (3) 0310794860 dt.25.03.2015 (4) 0310797012 dt.01.07.2015 (5) 0310799314 dt.09.10.2015 (6) 0310802933 dt.01.03.2016
Date: 11.10.2016		Request for amendment/revision of norms	

Decision: The Committee noted that the firm's request dated 19.07.2016 has been sent to DIPP on 07.10.2016 for comments.
Case is deferred to 22.11.2016

S.No.401

Case No. A/R-114	M/s. Toshiba JSW Power Systems Pvt. Ltd., Chennai	HQF.No.01/80/050/00438/AM15/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.04/24/040/00060/AM15	0410158680 dt.13.06.2014
Date: 11.10.2016		Request for revision of norms.	

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Decision: The Committee noted that the firm's request dated 01.07.2016 has been sent to DHI on 07.10.2016 for comments.
Case is deferred to 22.11.2016

S.No.402

Case No. A/R-115	M/s. Automat Irrigation Pvt. Ltd., Delhi	HQF.No.01/80/050/00270/AM14/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.05/23/040/00199/AM14	0510362949 dt.20.08.2013
Date: 11.10.2016		Request for fixation of norms.	

Decision: The Committee noted that the firm's request dated 17.09.2016 has been sent to MSME (Chemical) on 07.10.2016 for comments.
Case is deferred to 22.11.2016.

S.No.403

Case No. A/R-116	M/s. Larsen and Toubro Ltd., Mumbai	HQF.No.01/80/050/00173/AM13/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.03/95/040/00061/AM13	0310696629 dt.29.05.2012
Date: 11.10.2016		Request for revision of norms.	

Decision: The Committee noted that the firm's request dated 10.08.2016 has been sent to DIPP on 13.10.2016 for comments. Case is deferred to 22.11.2016.

S.No.404

Case No. A/R-117	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00352/AM15/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.03/95/040/00330/AM13	0310787037 dt.18.07.2014
Date: 11.10.2016		Request for revision of norms.	

Decision: The Committee noted that the firm's request dated 23.05.2016 has been sent to DIPP on 07.10.2016 for comments.
Case is deferred to 22.11.2016.

S.No.405

Case No. A/R-118	M/s. Veeline Media Ltd., Kolkata	HQF.No.01/80/050/00211/AM17/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.02/24/040/00001/Am17	0210206671 dt.10.05.2016
Date: 11.10.2016		Request for amendment / revision of norms.	

Decision: The Committee noted that the firm's request dated 06.09.2016 has been sent to DIPP on 07.10.2016 for comments.

Case is deferred to 22.11.2016.

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Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No.406

Case No. A/R-119	M/s. Larsen and Toubro Ltd., Mumbai	HQF.No.01/80/050/00406/AM14/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.03/95/040/00553/AM14	0310755792 dt.28.10.2013
Date: 11.10.2016		Request for revision of norms.	

Decision: The Committee noted that the firm's request dated 10.08.2016 has been sent to DIPP on 07.10.2016 for comments.

Case is deferred to 22.11.2016

S.No.407

Case No. A/R-120	M/s. Bliss Anand Pvt. Ltd., Gurgaon (Haryana)	HQF.No.01/80/050/00536/AM14/DES.I	Lic. No. & date
Meeting No.14/17		RA.F.No.05/23/040/00425/AM14	0510377954 dt.31.01.2014
Date: 11.10.2016		Request for revision of norms.	

Decision: The Committee noted that the firm's request dated 20.09.2016 has been sent to DIPP on 07.10.2016 for comments.

Case is deferred to 22.11.2016.

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

07445
11/10/16

TEAM REPORT

Visit to M/s BOTIL OIL Manesar for ratification under para 4.17 of Exim Policy.

While considering the proposal of M/s BOTIL Oil, Manesar for ratification of adhoc input output norms under para 4.7 of Exim Policy for Oil field equipment, NC-I decided (vide File No 01/80/162/1034/AM12 /DES-I dated 17.02.2012) that a team of officers from DGFT,DHI and MSME may visit the factory of the applicant to see its manufacturing operations and assess wastages. Accordingly, a team consisting of officers listed at the last line, visited the factory premises of BOTIL Oil India on 31March 2012 at Manesar ,Haryana .

Shri WS Walia GM,and Shri Chadrashekhar briefed about the manufacturing process, took the team around the factory and shown the products and machining operations going on there. They were requested to provide a copy of ERP data of material used for manufacturing a particular export product, but these are still awaited from the unit. However after observing the manufacturing process and wastage involved in different stages of manufacture, the team recommends the following:

Export product	Inputs material	Recommendation for import
Cement Shoes Float Shoes Cementing Collars	(i)Seamless Casing pipe (ii)Components	For these products there exist SION C-1624, 1625, and 1628 and these should also be made applicable to all OD sizes of seamless pipes. 2. Length of relevant seamless pipe may be permitted @1 Nos of actual length of EP + ½ " Extra. In addition to above, the OD of relevant seamless pipe may be permitted as actual OD of EP + ¼" Extra.
-Packers -Linear Hangers -Fluted casing -Flow Coupling -Anchor Tubing -Lock Mandrel -Splined Expansion Joint	(i)Seamless Casing Pipe (ii)Components	Length of relevant seamless pipe may be permitted @1 Nos of actual length of EP + ½ " Extra. In addition to above, the OD of relevant seamless pipe may be permitted as actual OD of EP + ¼" Extra.

-The Components are recommended on net to net –basis with accountability clause..

Advance authorisation nos 0510-225643; 283074; 284479; 284482; 286716; 293271; 293870; 295211; 308174 and 320191 are recommended for ratification on above lines.

KK Funda
Astt Director

G Parthsarthi
Dy DGFT

K.K.Tiwari
Industrial Adviser

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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11/10/16

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Azad Engineering ltd, Hyderabad for ratification of norms of AA no 0910062717 dtd 13-10-15.

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Azad Engineering ltd, Hyderabad. The firm's reply of dated 22-08-16 has been examined. The firm has not submitted any of the information sought vide this office letter of dated 09-06-16. In view of above this Office is unable to offer comments. DGFT may dispose the request as per their policy/procedure . Accordingly the reference may be deleted from the pendency list of this department. (Copy of earlier letter enclosed) .

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
14-09-16

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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DGFT, FTDO , DES-I)
Deptt. of HI, UO No 3(55)/16-TSW(B) dated

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11/10/16

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Azad Engineering ltd, Hyderabad for ratification of norms of AA no 0910062718 dtd 13-10-15 & AA no 0910062719 dtd 13-10-15

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Azad Engineering ltd, Hyderabad. Firm's reply has been examined. The comments of this Office is same as that in AA no 0910062717 dtd 13-10-15 sent vide yhis office of dated 14-09-16.

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
14-09-16

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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DGFT, FTDO , DES-I)
Deptt. of HI, UO No 3( )/16-TSW(B) dated

11/10/16

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

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11/10/16

Subject: Application of M/S Azad Engineering ltd, Hyderabad for ratification of norms of AA no 0910062719 dtd 13-10-15.

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Azad Engineering ltd, Hyderabad. The export & import is similar to AA no 0910061985 dtd 06-05-15. The firm may be asked to submit same information as sought for the above AA vide this Office letter of dated 16-11-15.

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
09-06-16

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

DGFT, FTDO , DES-I)
Deptt. of HI, UO No 3(55)/16-TSW(B) dated

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11/10/16

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 0610038301 dated 13.01.16 for M/s Kiran Extrusion Mechanics Pvt Ltd.

As per the reply, norms may be recommended as follows:-

- Import of Relevant items of import may be allowed on net to net basis with NIL wastage and accountability clause.

This issues with the approval of Director (ME)

Sodhi 28/9

(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
ID note no TL-13024/76/2016-MMM&A-DCMSME dated 28.09.16

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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11/10/16

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ISGEC Ltd for ratification of norms of AA no 0510398883 dt ~~25-04-16~~ 22-06-16

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S ISGEC Ltd. This Office recommends the following.

Export
600 Ton Mechanical Press- 1 Number

Import

Sl. No.	Item	Recommendations
1	Steel plates	Of relevant grade may be added to the description. Quantity as per SION C-1647
2 to 12	components	Under GN-4 with accountability.

B.C.Nayak
Development Officer
12-09-16

DGFT, FTDO , DES-I)
Deptt. of HI, UO No 3(82)/16-TSW(B) dated

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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Sl. No. 377
11/10/16

Government of India
Ministry of Electronics and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.1710006165 dated 27.08.2015 issued in favour of M/s. Birla Furukawa Fibre Optics Pvt. Ltd.Goa.

Reference DGFT I.D. No. 01/80/050/361/AM16/DES-I/1152 dated 20.11.2015 vide which comments of this Department have been sought on the above mentioned application of M/s. Birla Furukawa Fibre Optics Pvt. Ltd. Goa for export of " Telecommunication Grade Single Mode Optical Fibre)."

2. The FOB value of export is Rs.52,317,450.00 (US$ 826,500.00) and CIF value of Import is Rs 43,835,864.00 (US$ 681,210.00).

3. The application has been examined in the Department of Information Technology from technical angle. The import items are required for manufacturing the export product. This Department recommends ratification of norms of advance authorization as per the details given below:-

S.No.	Import item	Wastage allowed	Total Quantity Recommended for ks fibre (Kg)
1	Single mode optical fibre	2%	4045.07
2	UV resin 1	2%	2693.263
3	UV resin 11	2%	3765.53

The above quantity recommended is inclusive of shrinkage of 4% for UV resin 1 and 6.1% for UV resin 11.

(Asha Nangia)
Director

Shri Haradhan Das, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(53)/2015-IPHW dated 04.10.2016

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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S.No.378
13/X/16

Government of India
Ministry of Electronics and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.1710006162 dated 11.08.2015 issued in favour of M/s. Birla Furukawa Fibre Optics Pvt. Ltd.Goa.

Reference DGFT I.D. No. 01/80/050/347/AM16/DES-I/1150 dated 20.11.2015 vide which comments of this Department have been sought on the above mentioned application of M/s. Birla Furukawa Fibre Optics Pvt. Ltd. Goa for export of " Telecommunication Grade Single Mode Optical Fibre)."

2. The FOB value of export is Rs.35,967,000.00 (US$ 570,000.00) and CIF value of Import is Rs 30,114,180.00(US$ 469,800.00).

3. The application has been examined in the Department of Information Technology from technical angle. The import items are required for manufacturing the export product. This Department recommends ratification of norms of advance authorization as per the details given below:-

S.No.	Import item	Wastage allowed	Total Quantity Recommended for 100000 ks fibre (Kg)
1	Single mode optical fibre	2%	2789.70
2	UV resin 1	2%	1857.42
3	UV resin 11	2%	2596.92

The above quantity recommended is inclusive of shrinkage of 4% for UV resin 1 and 6.1% for UV resin 11.

(Asha Nangia)
Director

Shri Haradhan Das, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(51)/2015-IPHW dated 04.10.2016

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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S. No. 379
11/10/16

Government of India
Ministry of Electronics and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.1710006132 dated 22.06.2015 issued in favour of M/s. Birla Furukawa Fibre Optics Pvt. Ltd.Goa.

Reference DGFT I.D. No. 01/80/050/350/AM16/DES-I/1151 dated 20.11.2015 vide which comments of this Department have been sought on the above mentioned application of M/s. Birla Furukawa Fibre Optics Pvt. Ltd. Goa for export of " Telecommunication Grade Single Mode Optical Fibre)."

2. The FOB value of export is Rs.6,309,000.00 (US$ 570,000.00) and CIF value of Import is Rs 30,419,550.00(US$ 469,800.00).

3. The application has been examined in the Department of Information Technology from technical angle. The import items are required for manufacturing the export product. This Department recommends ratification of norms of advance authorization as per the details given below:-

S.No.	Import item	Wastage allowed	Total Quantity Recommended for 100000 ks fibre (Kg)
1	Single mode optical fibre	2%	2789.7
2	UV resin 1	2%	1857.42
3	UV resin 11	2%	2596.92

The above quantity recommended is inclusive of shrinkage of 4% for UV resin 1 and 6.1% for UV resin 11.

(Asha Nangia)
Director

Shri Haradhan Das, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(52)/2015-IPHW dated 04.10.2016

Haras
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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Sl.No.381

S.No.381
11/10/16

L&T- MHPS Boilers Private Limited
(Formerly known as L&T-MHI Boilers Private Limited)
12/4 Delhi Mathura Road
Near Tarai Khwaja Chowk
Faridabad 121 003 Haryana, INDIA
Tel: +91 129 4291000
Fax: +91 129 4291222
www.lt-mhps.com

LIC:LUT:943:LMB

September 02, 2016

The Chairman,
Norms Committee – 1,
Directorate General of Foreign Trade,
Udyog Bhawan,
New Delhi – 110 011

Dear Sir,

Ratification of Norms in respect of Advance Authorisation No. 0310630441 dated 10.05.2011
Your Ref No. 01/80/050/00059/AM12

Further to our letter no. LIC:LUT:943:LMB dated 12.07.2016, we would like to submit that the Attachments mentioned in the Export Product are the Baffle Plates used for deflection and to protect the external surface of coils from the flue gases. We are enclosing the drawing of the same which has been approved by MHI, a leading manufacturer of Super Critical Boilers in Japan.

So far as the "Equipment" mentioned in the Export Product description is concerned, please note that as per Section 2(h) of Indian Boiler Regulations (IBR), "Superheater" and "Re-heater" are equivalent / interchangeable with equipment. Extract of the relevant Section of IBR is enclosed for your ready reference.

Thus, the description of the Export Product mentioned in the AA, is in line with the IBR as well as in line with the International Parlance and practices, which may please be accepted

In view of the above, we request you to permit us the following:

1. Export Product description to be mentioned as "**Equipment For Steam Generator Package (700 MW) - Pressure Parts With Attachments & Pulveriser Mills For 700 MW Supercritical Boiler**"
2. SL No. 23 to 27 of the Advance Authorisation (AA No. 0310630441) may be permitted on net to net basis with accountability clause.

'A'

DHI.
NC - may consider as requested pl.

Thanking you,

Yours faithfully,
For L&T MHPS Boilers Private Limited

(Shailesh Agarwal)

12/10/16

cc: Shri KK Tiwari,
Industrial Adviser,
Department of Heavy Industry,
Room No. 476, Udyog Bhawan,
New Delhi 110 011

FTDO. DESI

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi